

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'B' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1769/PUN/2018
निर्धारण वर्ष / Assessment Years : 2013-14

Abdulkarim Sattar Sayed, Opp. S.T. Depot, Near Abbott Petrol Pump, Ahmednagar – 414 001 PAN : AEYPS6204G	Vs.	ACIT, Ahmednagar Circle, Ahmednagar
Appellant		Respondent

Assessee by None
(withdrawal application)
Revenue by Shri Vitthal Bhosale
Date of hearing 19-03-2021
Date of pronouncement 19-03-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 14.08.2018 passed by the CIT(A)-2, Pune in relation to the assessment year 2013-14.

2. Before us, the assessee has filed a letter dated 15.03.2021 seeking withdrawal of the appeal. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

3. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 19th March, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 19th March, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-2, Pune
4. The Pr. CIT-1, Pune
5. DR, ITAT, 'B' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	19-03-2021	Sr.PS
2.	Draft placed before author	19-03-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		